

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **02.03.2023** at **02.30 PM** THROUGH VIDEO CONFERENCING

**PRESENT: JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT  
HON'BLE SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

**IN THE MATTER OF** : Aveda Infotech Pvt Ltd & 2 Ors

**MAIN PETITION NUMBER** : CP/1/2017

**(IA/MA) APPLICATION NUMBERS**

IA/75(CHE)/2022

**ORDER**

The Applicant is represented by the Ld. Counsel Mr. R.Sugumaran through video conferencing mode.

It is stated by the Ld. Counsel for the Applicant that so far as the fee of Rs.3 lakhs, the two shareholders have agreed with them to pay balance fees in the ratio of their respective shareholding.

The statement is contradicted by the two Advocates appearing for R2 and R3.

Heard the Counsels. Order **reserved**.



**(SAMEER KAKAR)**  
MEMBER (TECHNICAL)



**(JUSTICE RAMALINGAM SUDHAKAR)**  
PRESIDENT